

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.11**  
**I.A.No.225/2024 in**  
**C.P.(IB)No.156/BB/2020**

**IN THE MATTER OF:**

M/s. Punjab National Bank (International) Ltd. ... Petitioner  
Vs.  
M/s. Gokul Super Speciality Hospital Pvt. Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 19.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Shri Harish Srivatsa.L

**ORDER**

**I.A.No.225/2024:**

1. This Application has been filed by the Applicant-RP of the Corporate Debtor, seeking to take on record the 4<sup>th</sup> Progress Report for the period from 01.07.2023 to 31.12.2023.
2. Heard the Ld. RP.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A. is hereby allowed by taking on record the 4<sup>th</sup> Progress Report on the CIRP process of the Corporate Debtor for the period from 01.07.2023 to 31.12.2023.
4. Accordingly, **I.A.No.225 of 2024 stands disposed of.**

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**